

S U P R E M E C O U R T O F I N D I A

RECORD OF PROCEEDINGS

I.A. 4/2005 in CIVIL APPEAL NO(s). 2390 OF 2002

VITHALBHAI PVT. LTD.

Appellant (s)

VERSUS

UNION BANK OF INDIA

Respondent(s)

(for modification/clarification of Court's Order dated 11.3.2005
and office report))

Date: 05/10/2005 This Appeal was called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE

HON'BLE MR. JUSTICE G.P. MATHUR

For Appellant(s)

Mr. Ramesh Singh, Adv.

Ms. Saloni, Adv.

for M/S. O.P. Khaitan & Co.,Adv.

For Respondent/(s)

Applicant

Mr. Sanjeev Malhotra,Adv.

UPON hearing counsel the Court made the following

O R D E R

Taken on Board.

The applicant seeks a clarification that the judgment dated 11.3.2005 passed by this Court

in C.A. No. 2390/2002 would not come in the way of the applicant filing a
n appeal against the final

decree, if any. The application itself states that the final decree was not passed till the date of filing this

application. Our judgment dated 11.3.2005 cannot be construed as coming in the way of the applicant

filing an appeal against the final decree which was not available till the date of our judgment. No

clarification is called for.

I.A. stands disposed of.

(Ajay Kr. Jain)
(Radha R. Bhatia)

Court Master
Court Master